

WARRANTS ON FAILURE TO SERVE SUMMONS ACT 1845

ACT No. X. or 1845

(Rep., by Act 17 of 1862)

[17<sup>th</sup> May, 1845.]

*Passed by the Governor General of India in Council on the 17th May, 1845.*

AN Act for empowering Courts to issue Warrants in cases of failure to serve Summons.

It is hereby enacted, that in the Territories subject to the Government of the East India Company, except the Local Jurisdiction of the Supreme Courts, whenever in any Criminal case a Summons to the Defendant is by Law the first process, it shall be lawful for any Court which has issued a Summons in such case, to issue a Warrant for the apprehension of the Defendant in such case upon proof that due diligence has been used to serve such Summons upon the Defendant, and that the Officer or other person whose duty it may be to serve such Summons upon the Defendant has been unable to serve such Summons; any Law or Regulation to the Contrary notwithstanding.

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